

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

OA.No.437/97

Date of order: 09-05-1997

BETWEEN:

V.Yadagiri

.. Applicant.

AND

The General Manager,
Ordnance Factory Project,
Ministry of Defence,
Government of India,
Eddumailaram,
Medak Dist.

.. Respondent.

- - -

Counsel for the Applicant

.. Mr.P.Naveen Rao

Counsel for the Respondents

.. Mr.V.Rajeswara Rao, Sr.CGSC.

- - -

CORAM:

HON'BLE SHRI R.RANGARAJ : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER


I Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

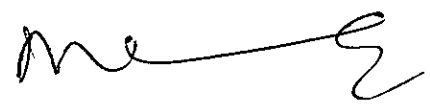
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Heard Mr.P.Naveen Rao, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned standing counsel for the respondents.

2. In our order dt. 15.4.97 we directed the learned counsel for the applicant in that OA to implead the junior who has been trade tested and posted. The applicant now submits that he has filed separate OA, O.A.No.605/97 challenging the order of the selection and posting of his junior and he submits that he is withdrawing this OA.

3. In view of the above the OA is dismissed as withdrawn. No costs.


B.S. JAI PARAMESHWAR)
Member (Judl.)

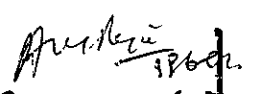


(R.RANGANAJAN)
Member (Admn.)

a.b.97

Dated: 9th May, 1997

(Dictated in Open Court)


Dy. Registrar (3)

sd

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(3)

DATED: 9/5/97

ORDER/JUDGEMENT

M.A./R.A/C.A.NO.

in

O.A.NO. 437/97

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण/DESPATCH
23 JUL 1997
हैदराबाद बेंच
HYDERABAD BENCH